

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.282/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 6.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 6.12.2018 executed between ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd. and the Power Purchase Agreement dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 7.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking declaration that the condition of undergrounding of internal 33 kV transmission lines pursuant to Order dated 19.4.2021 passed by the Hon'ble Supreme Court in WP(c) No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event.

Petitioner : ACME Deoghar Solar Power Private Limited and Ors.

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Priyanka Vyas, Advocate, ACME
Ms. Anusha Nagarajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Shri Shubham Arya, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Ms. Shree Dwivedi, Advocate, HPPC
Shri Ashutosh Kumar, Advocate, BSPHCL
Shri Manish Kumar Choudhary, Advocate, BSPHCL
Shri Mohit Mudgal, Advocate, BRPL & BYPL
Shri Sachin Dubey, Advocate, BRPL & BYPL

Record of Proceedings

At the outset, the learned counsel for the Petitioners requested an adjournment due to the unavailability of the arguing counsel.



2. The learned counsel for the Respondent No.6/TPDDL did not oppose the said request but prayed for four weeks to file a response to the additional affidavit filed by the Petitioners dated 8.6.2026. Further, the learned counsel for the Respondent No.2/HPPC prayed that a similar opportunity be granted to all the Respondents.

3. Considering the request of the learned counsel for the Petitioner, the matter was adjourned. Further, the Commission permitted all the Respondents to file their responses to the additional affidavit of the Petitioners dated 8.6.2026, if any, within four weeks with a copy to the Petitioners, who may file their rejoinder(s), if any, within three weeks thereafter.

4. The matter remained part-heard and will be listed for further hearing on **13.8.2026**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)